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Rajani Kanta Sarkar Vs The Midnapur Zamindary Co. and Another

Court: Calcutta High Court

Date of Decision: Feb. 20, 1917

Citation: 38 Ind. Cas. 701

Hon'ble Judges: John Woodroffe, J; Asutosh Mookerjee, J

Bench: Division Bench

Judgement

John Woodroffe, J.

The plaintiff is a purchaser of a holding from a tenant of the Midnapur Zemindari Company. This Company refused to

register the plaintiff, as he was unwilling to pay an enhanced jama and selami which were demanded. On three occasions suits for rent were

brought by the Company against the original tenant and the property was sold. The plaintiff then applied u/s 310A of the CPC and deposited the

rent sued for. No objection was taken by the Company, who took the money which the plaintiff had deposited in Court. Now, having done this the

question is this, can the Midnapur Zemindari Company say that the plaintiff has no title when they have taken the money which was deposited

under the provisions of Section 310A? It seems to me clear that they cannot do so. Section 310 A applies to applications by persons whose

Immovable property has been sold under the provisions of (he chapter in which it appears. It was open to the Midnapur Zemindari Company to

dispute the plaintiff"s right to apply under that section and to point out, as they now contend, that he wa3 not a person whose Immovable property

had been sold, because he had not acquired any right to the property by his purchase, as against them; they did not, however, do so. The learned

Subordinate Judge says: ""as the Court is bound under the section to set aside the sale if it accepts the deposit, the decree-holder cannot question

under the section the right of the plaintiff to deposit the money."" The observation, however, will only apply on the assumption that the plaintiff was a

person who was entitled to make an application u/s 310A. The Company did not object to the applicability of that section, and has, therefore, 4n

my opinion, recognised the plaintiff. The learned Munsif sets out in his judgment the reason why this is so.

2. I am of opinion, therefore, that the judgment and decree, appealed from should be reversed, and the decree of the Munsif should be restored

with costs in all Courts.

Asutosh Mookerjee, J.

3. I agree.